

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

..

O.A.No.542/975  
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Date: 3--6--1997.  
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Between:

Smt. A.S.Mariyamma. .. Applicant.  
and

1. The Director, South Central Circle, Survey of India, Uppal, Hyderabad.
2. Superintending Surveyor, SCC, Survey of India, Uppal, Hyderabad.
3. Officer Surveyor, SCC, Survey of India, Uppal, Hyderabad. .. Respondents.

Counsel for the applicant: Sri N.Rajeswara Rao.

Counsel for the respondents: Sri N.R.Devraj.

JUDGMENT:

(By Hon'ble Shri H. RAJENDRA PRASAD, MEMBER (A)).

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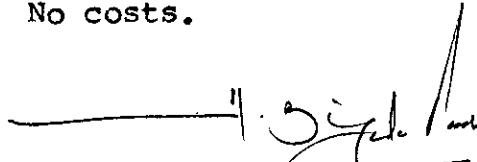
None for the applicant. Sri N.R.Devraj, learned Senior standing counsel for the respondents submits that the services of the applicant have since been regularised by transferring her to regular Group "D" establishment in the pay scale of Rs.750-940. In support of this submission, Mr Devraj produces a copy of Paffy Order No.7 dated 1--7--1996 issued by the Director, South Central Circle, Survey of India, Hyderabad. The same is taken on record.

The main relief claimed by the applicant having apparently been conceded by the respondents, nothing survives in this case.

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The O.A., is, therefore, disposed of as  
having become infructuous. No costs.



H. RAJENDRA PRASAD,  
MEMBER (A)

Date: 3--6--1997.

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Dictated in open court.

*For Genl*  
Deputy Registrar (D) cc

SSS.

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O.A.542/97

To

1. The Director, SC Circle, Survey of India, Uppal, Hyderabad.
2. The Superintending Surveyor, SCC, Survey of India, Uppal, Hyderabad.
3. The Officer Surveyor, SCC, Survey of India, Uppal, Hyderabad.
4. One copy to Mr.N.Rajeswara Rao, Advocate, CAT.Hyd.
5. One copy to S. CGSC.CAT.Hyd.
6. One copy to Hon'ble Member(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm.

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19/6/97

T. COURT

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TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE  
VICE-CHAIRMAN

and

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

Dated: 3 - 6 - 1997

~~ORDER~~/JUDGMENT

M.A./R.A./C.A.No.

is

O.A.No. 542/1995

T.A.No. (w.p. )

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

